

Boards at State and Union Territory levels; and

(b) if so, the salient features thereof?

**THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR):** (a) and (b). The National Arbitration Promotion Board, recommended in its 4th meeting, held on December 10, '70 that Arbitration Promotion Boards should also be set up at State level to propagate wider acceptance of voluntary arbitration as a means for settlement of industrial disputes.

**West Bengal Five Year Plan for Rehabilitation of Refugees from East Pakistan**

**742. SHRI PRIYA RANJAN DAS MUNSI:** Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government of West Bengal had formulated a five-year plan for the economic rehabilitation of the refugees who had come from East Pakistan after Partition;

(b) whether any central help in the matter was sought and accorded; and

(c) if so, the quantum and nature thereof?

**THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR):** (a) No communication in this regard has so far been received from the West Bengal Government.

(b) and (c). Do not arise.

**Nationalisation of Coking Coal Collieries**

**743. SHRI A. P. SHARMA:** Will the Minister of STEEL AND MINES be pleased to state:

(a) the number of coking coal producing collieries which have been nationalised in the country;

(b) the number of owners of these collieries who have been given sole agencies; and

(c) the number of owners who have gone to courts against the decision of Government?

**THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN):** (a) The Government has only taken over the management of 214 coking coal mines and 12 coke oven plants pending nationalisation of such mines/plants. A bill to nationalise these mines and plants has been introduced in the Lok Sabha on 31-7-1972.

(b) No owner of the taken-over mines or coke oven plants has been given the sole agency for the sale of coal or coke or any bye-product.

(c) 24 owners of the coking coal mines/coke oven plants have gone to Court contesting the take-over of the management by the Government.

**Chinese Prime Minister's views about Indian Ocean**

**744. SHRI P. VENKATASUBBAIH:** Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Chinese Prime Minister has advocated for a neutral Indian Ocean;

(b) if so, the reaction of Government of India thereto; and

(c) the steps taken or proposed to be taken to keep the Indian Ocean free of foreign influence?

**THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH):** (a) Yes, Sir. The Chinese Government, during the visit of the Prime Minister of Sri Lanka to the Peoples' Republic of China in June-July, 1972, expressed support for the proposal to declare the Indian Ocean a Zone of Peace and the Resolution adopted on the subject by the U. N. General Assembly in December last year.

(b) The Chinese position in this regard has been noted with satisfaction.

(c) Government's view that the Indian Ocean area should be an area of peace, free from Great Power pressures, rivalries and tensions is well known. India subscribed to the Lusaka Declaration, and she was one of the Co-sponsors of the U. N. General Assembly Resolution No. 2832 (XXVI) of 1st December, 1971, calling on all powers to maintain the Indian Ocean area a Zone of Peace.